



(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 25th day of August 2000.

Coram :-

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Hon'ble Mr. S. Biswas, Member (A).

Original Application No. 1226 of 1996.

B.N. Pathak, S/o D.Pathak,

R/o 900 C.S. Shastri Colony, Mughalsarai

Distt. Varanasi

..... Applicant.

Counsel for the applicant:- Sri S.K. Dey
Sri S.K. Mishra.

V E R S U S

1. Union of India through General Manager
Eastern Railway, Calcutta.

2. The Chief Work Shop Manager, Plant Depot,
Mughalsarai, Eastern Railway, Varanasi.

..... Respondents.

Counsel for the respondents:- Sri A.K. Gaur.

O R D E R (oral)

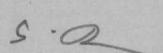
(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

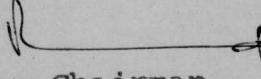
This application has been filed under section
19 of Central Administrative Tribunal Act 1985.

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Aggrieved by ^{now} selection as O.S. Gr. II applicant filed O.A. No. 1154/95 in this Tribunal which was rejected by order dated 24.01.1996. However, ^{while} rejecting the O.A. observations were made that this order will not preclude to decide the representation of the applicant. Representation has ~~not~~ been rejected ^{by} ~~however~~, order dated 14.12.95, challenging which now fresh original application has been filed by the applicant. From the perusal of the order dt. 14.12.95 it is clear that all norms and rules were observed for conducting the selection of the applicant. This fact, that though he crossed the written examination, he failed in viva-voce test for final selection, ^{or} ~~it is not disputed~~. In the circumstances we do not find any merit in this application and the application is accordingly rejected.

No order as to costs.


Member (A)


Vice-Chairman.

/Anand/